

**Daily Status**

CCH1 PRL. CITY CIVIL and SESSIONS JUDGE

In the court of :CCH60 LIX ADDL. CITY CIVIL AND SESSIONS JUDGE

**CNR Number** :KABC010009162023

**Case Number** :O.S./0000260/2023

YATHINDRA SIDDARAMAIAH **versus** DR ASHWATHNARAYAN C N

**Date** : 09-01-2023

**Business**

: Heard the the arguments counsel for plaintiff on I.A.No.1 is filed for seeking injunction against defendants and perused the entire material on record. Learned counsel for plaintiff vehemently argued that the present suit is filed for permanent injunction. It is further argued that the plaintiff is sitting MLA and son of former Chief Minister of Karnataka. The defendants have already printed book in the name of Siddu Nija Kanasugalu. The same is printed without the written consent of the plaintiff and his father. The same is containing a defamatory statements against the plaintiff and his father. If the said book is released, the image of the plaintiff and his father will spoiled. It will also hurt the sentiments of followers of plaintiff and his father Siddaramaiah. Hence, prayed to grant ad-interim injunction. Perused the I.A., affidavit and entire material on record. The plaintiff has made out the ground for dispensation of prior notice on I.A.No.1 and also made out a ground for issuance of ad-interim injunction. Hence, I pass the following ORDER Issue ad-interim injunction against defendant No.1 to 7 restraining them, their men, agents or anybody by themselves or on their behalf from issuing/ hosting defamatory statement of any sought in connection with any matter against the plaintiff to the the print media or the electronic media and from publishing packaging, releasing, offering for sale, selling and displaying &ldquoSiddu Nija Kanasugalu&rdquo book till next date of hearing. Defendant No.8 and 9 are being intermediaries, they are directed to remove the defamatory contents and sale on &ldquoSiddu Nija Kanasugalu&rdquo upon receipt of links to be provided by the plaintiff. Plaintiff to comply order XXXIX Rule 3 of C.P.C. Issue suit summons, notice on A.No.1 and ad-interim injunction to defendants through Court and RPAD. Returnable by 09.02.2023.

**Next Purpose**

: SUMMONS

**Next Hearing Date**

: 09-02-2023

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